

Central Information Commission

CIC/SG/A/2009/001161-AD
Dated March 9, 2010

Name of the Applicant : Shri Lokesh Kumar Jha
Name of the Public Authority : East Central Railway, Samastipur

Adjunct to CIC Order dt.17.12.09

Background

1. The Point 7 of the above decision is as follows:
The Commission directs Shri Manoj Kumar, Sr.DME (C&W) cum PIO to show cause as to why a penalty of Rs.250/- per day (Maximum Rs.25000) should not be levied on him for not responding to the RTI application within the stipulated time as prescribed under the Act. He is directed to submit his written response in person at the Commission.
2. The Bench of Mrs. Annapurna Dixit, Information Commissioner, scheduled the hearing on March 9, 2010.
3. Shri R.D.Maurya, PIO and Shri Pradeep Kumar, OS(M) represented the Public Authority.

Decision

4. The Commission received an explanation dated 5.3.10 for the show cause notice from Shri R.D.Maurya, who submitted therein that the RTI application dt.17.1.08 was forwarded to the Sr.DPO on 21.1.08. The reply dt.4.8.08 from the APO Mr. Sanjay Jha was received on 7.8.08 and forwarded to the Appellant on 8.8.08. He also stated that a memo was issued to Shri Sanjay Jha asking his explanation.
5. The Commission after reviewing the explanation provided and submissions made, condones the delay in this present case and drops the penalty proceedings against Mr. Manoj Kumar.

(Annapurna Dixit)
Information Commissioner

Authenticated true copy:

(G.Subramanian)
Deputy Registrar

Cc:

1. Shri Lokesh Kumar Jha
Qtr No.210/A
Bradampura Railway Colony
Post – M.I.T
Mujaffarpur 842 003
Bihar
2. The PIO
East Central Railway
O/o Sr.DME (C&W)
Samastipur 848 101
3. Officer incharge, NIC
4. Press E Group, CIC